

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14239/2017

(Arising out of impugned final judgment and order dated 15-12-2016 in SA No. 580/2010 passed by the High Court Of Judicature At Allahabad)

NO. 14506577 SATYA DEO GIRI

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS THR SECRETARY
WITH

Respondent(s)

SLP(C) No. 21637/2017 (XI)

(IA No. 43902 of 2017-Permission to file lengthy list of dates)

Date : 03-08-2018 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s) Ms. Aarti Upadhayay, Adv.
Mr. Amardeep Sharma, Adv.
Mr. Rakesh Uttamchandra Upadhyay, AOR

Ms. Sarika Verma, Adv.
Mr. Surinder Kumar Gupta, AOR

For Respondent(s) Mr. Aman Lekhi, ASG,
Mr. Harish Pandey, Adv.
Mr. Bharat Singh, Adv.
Mr. Arvind Kumar Sharma, AOR
Mr. B. V. Balaram Das, AOR

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated on behalf of the respondent seeking time for filing counter affidavit, list these matters after four weeks.

Rejoinder, if any, be filed within four weeks thereafter.

(SHASHI SAREEN)
AR CUM PS

(SAROJ KUMARI GAUR)
BRANCH OFFICER